In The Central Administrative Tribunal Calcutta Bench

N.A. 456 of 1998 (CA 232 of 1997)

Date of Crder: 9-5-2CCO

Present : Hon'ble Mr. G.S. Laingi, Administrative Member

Gouri Roy

-VS-

Estate Manager

For the Applicant: Mr. D.C. Bhattacharjee, Advocate
For the Respondents: Nr. B.K. Chatterjee, Advocate

ORDER

Mr. D.C. Bhattacharjee, Id. Advocate is present on behalf of the applicant and Mr. B.K. Chatterjee, Id. Advocate is present on behalf of the Estate Manager, Government of India. Id. Advocate Mr. Bhattacharjee produces a letter written by the applicant addressed to Mr. Roychoudhury, Advocate, City Civil Court, Calcutta regarding discontinuation of stay order case against Flat No.117, C.G.S. Quarter, Calcutta-54. Mr. Bhattacharjee says that he has no instruction from the applicant. However, he requires time to produce the document in this regard. So, the case may be adjourned. Mr. Chatterjee, Id. Advocate for the respondents has no objection to the adjournment. Request of Id. Advocate for the applicant is acceded to and the matter stands adjourned to 14-7-2000.

(G.S. Maingi)
Member(A)